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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA-119/2017, C.P. (I.B) No. 14/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

Name of the Company: Unique Erectors & Consultants
V/s.
GEI Power Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LEENA AGRAWAL	Practising company Secretaries	Operational Creditor / Applicant	<u>Leena</u>
2.				

ORDER

Learned PCS Ms. Leena Agrawal present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

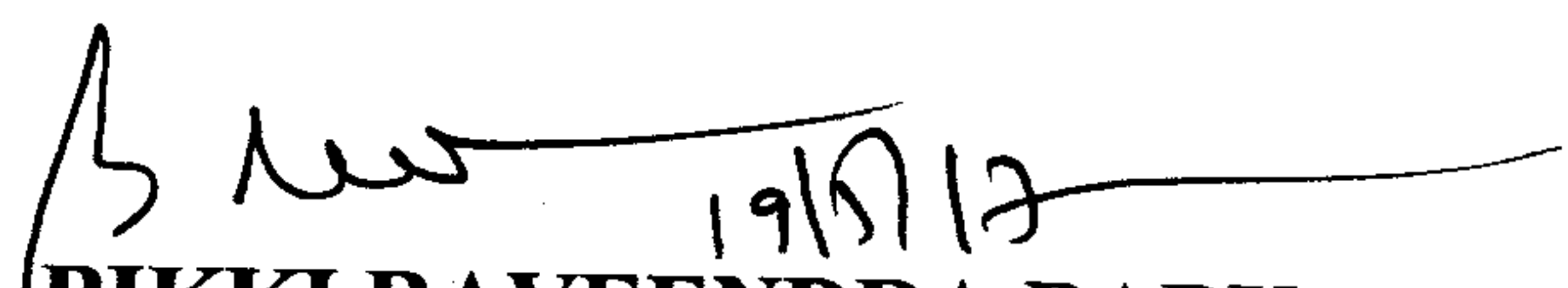
Application is filed by the Operational Creditor seeking permission to withdraw CP (IB)14 /2017 on the ground of settlement between Operational Creditor and Corporate Debtor.

The said Application is registered as IA 119/2017.

Heard arguments of Learned PCS for Petitioner. The petition is at the stage of ^{Order on} ~~hearing~~ ~~before~~ admission. It appears there is a settlement between the operational creditor and Corporate Debtor.

Operational Creditor is permitted to withdraw the Petition. IA 119/2017 is allowed accordingly.

In view of the order passed in IA 119/2017, this CP(IB) 14/2017 is dismissed as withdrawn. No order as to costs.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of May, 2017.